

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

J A I P U R.

O.A. No. 919/92

Date of Decision: 4.12.92

SHAFI 'C'

: Applicant.

Mr. S.C. Sethi

: Counsel for the applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. S.R. Bhansali, Member (Judicial)

PER HON'BLE MR. S.R. BHANSALI, MEMBER (JUDICIAL):

The applicant is posed as Senior Artisan Khalasi in Loco Shed at Gangapur City of the Western Railway and by order dated 27.1.92 he has been transfer^{red to} from Gangapur City to Kota. The applicant has, therefore, prayed for quashing the order of transfer and for that purpose he had also made representations to the authorities concerned on 9.2.92 (Annexure A-2) as also on 7.3.92 (Annexure A-3) but according to the learned counsel for the applicant, the same had not been disposed of.

2. Notice of this O.A. was issued to the respondents ^{been by} but the reply has still not filed. I have heard both the learned counsel. It has been argued by the learned counsel for the applicant that, as stated in para 7/11 of the O.A., 9 persons have been taken as break down staff but they do not possess the required qualifications. The applicant has not added them as party and, therefore, I would not like to pass any order in that respect.

3. As for the transfer, the learned counsel states that it infringes the transfer policy as laid down in Annexure A/1 which is a letter issued by the DRM's Office, Western Railway, Kota on 24.8.87 but a perusal of Annexure A-1 does not show that any policy for transfer of break down staff from one station to another station is infringed by the order of transfer.

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4. The applicant was transferred as early as in January, 92 from Gangapur City to Kota but it appears that he has not joined his duties. I do not find any force in this O.A. as it is purely a routine transfer order and the applicant has stayed at Gangapur City for about 15 years, as stated by the learned counsel for the applicant.

5. In the circumstances, the O.A. is dismissed and no order is passed as to costs.

proposed 12/12
(S.R. BHANSALI)
Member (Judicial)